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THURSDAY, SEPTEMBER 5, 2019

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1014-L.—5th September, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XIV of 2019

**THE WEST BENGAL CLINICAL ESTABLISHMENTS
(REGISTRATION, REGULATION AND TRANSPARENCY)
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 5th September, 2019.]

An Act to amend the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017.

WHEREAS it is expedient to amend the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017, for the purpose and in the manner hereinafter appearing;

West Ben. Act
IV of 2017.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Clinical Establishments (Registration, Regulation and Transparency) (Amendment) Act, 2019.

*The West Bengal Clinical Establishments
(Registration, Regulation and Transparency)
(Amendment) Act, 2019.
(Section 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 2 of West
Ben. Act IV of
2017.

2. In the Explanation to sub-clause (ii) of clause (c) of section 2 of the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017, for the words “, which shall have to be displayed as ‘Medical Consultation Clinic’.”, the words “and such other procedures as may be prescribed and the same shall have to be displayed as ‘Medical Consultation Clinic’.” shall be substituted.

By order of the Governor,

AKHILESH KUMAR PANDEY,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*